

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 334/1996

New Delhi this the 4th day of January, 2000

Hon'ble Smt.Lakshmi Swaminathan, Member(J)
Hon'ble Smt.Shanta Shastray, Member (A)

Shri Om Bir Singh,
S/O Shri Khachedu,
R/O H.No.307, Jor Bagh,
Kotla Mubarakpur, New Delhi

.. Applicant

(None for the applicant)

versus

1.The Regional Director,
Regional Office Employees State
Insurance Corporation, Rajendra
Palace, DDA Building, New Delhi.

2.Regional Accounts Officer,
Branch Office : Delhi
(Through Respondent No.1)

.. Respondents

(By Advocate Sh.G.R.Nayyar)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Learned counsel for the respondents submits that unfortunately the applicant has expired during the pendency of this case.

2. The applicant, who was admittedly appointed as peon with the respondents was arrested on 7.6.1982 and was detained for more than 48 hours. The respondents had accordingly placed him under suspension w.e.f. 7.6.1982. A criminal case which had been instituted against the applicant is stated to be still pending against him.

3. In this OA, the main relief sought for by the applicant was for a direction to the respondents to enhance the subsistence allowance as per law and revise the pay scales. Shri G.R.Nayyar learned counsel for the respondents submits that enhancement in subsistence allowance has been done in accordance with the

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rules but we find from the rejoinder that this fact has been denied by the applicant.

4. In view of the above facts and circumstances of the case, the OA stands disposed of with the following directions:

Respondents are directed to consider revision of subsistence allowance/revised pay scales, if not already done, in accordance with rules and instructions and arrange to pay the same to the legal heirs of the applicant till the date of his death. Necessary action in this regard shall be taken within three months from the date of receipt of a copy of this order. As applicant is stated to have expired, all other pending dues, if any, shall also be ^{arranged to be} paid to the legal heirs. ~~with interest~~
~~and expenses.~~ No order as to costs.

Shanta Shastray
(Smt. Shanta Shastray)

Member(A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

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